

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 164/MP/2017**

Subject : Petition seeking surrender of 610 MW (575 MW in WR and 35 MW in SR) out of the total LTA quantum of 1150 MW granted under the BPTA dated 24.12.2010.

Date of Hearing : 26.7.2018

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Dr. M.K. Iyer, Member

Petitioner : IL & FS Tamil Nadu Power Company Limited

Respondents : Power Grid Corporation of India Limited and Another

Parties present : Shri Sanjay Sen, Senior Advocate, IL&FS  
Shri Hemant Singh, Advocate, IL&FS  
Shri Tushar Srivastava, Advocate, IL&FS  
Shri Shourya Malhotra, Advocate, IL&FS  
Ms. Ankita Bafna, Advocate, IL&FS  
Shri Anil R. Sah, IL&FS  
Ms. Suparna Srivastava, Advocate, PGCIL

**Record of Proceedings**

Learned senior counsel for the Petitioner submitted that the present petition has been filed for seeking declaration that the LTA of 610 MW (575 in WR and 35 MW in SR) granted under Bulk Power Transmission Agreement (BPTA) dated 24.2.2010 stands surrendered w.e.f. 1.12.2016 without any liability upon the Petitioner. Learned senior counsel further submitted that the relinquishment of LTA quantum would be subject to the outcome of decision in Petition No.92/MP/2015. Learned senior counsel requested to take up the present matter after the adjudication of Petition No. 92/MP/2015.

2. Learned counsel for PGCIL submitted that since the Petitioner's undertaking with respect to the relinquished capacity of 540 MW LTA was received on 3.5.2017, the relinquishment can be said to have taken place from the said date subject to the payment of relinquishment charges as may be decided by the Commission in Petition No. 92/MP/2015.

3. After hearing the learned senior counsel for the Petitioner and learned counsel of PGCIL, the Commission directed to list the present petition after the decision in Petition No. 92/MP/2015.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**